

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 28/(MAH)/2016

CORAM:

Present:

SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.07.2017

NAME OF THE PARTIES: Mr. Uday Khare & Ors.

V/s.

Nashik Diocesan Trust Association Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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① Gaurang C. Jhaveri



h/f Jayendra khairnar

②

Debasree Dey 2/6



Desai & Desai

Adv. JES
R1 - R12

③

Rt. Rev. Dr P. L. Kamzee X



④

Adv. Amol Arun Shinde



⑤

Vishakha Phadke (Practicing Co. Secretary) Vishakha

(Contd....2.)

ORDER
CP 28/2016/241-242/NCLT/MB/MAH/2016

1. The Learned Representative from the side of the Petitioner is present. None from the side of the Respondent is present.
2. An interlocutory order of 12th June 2017 is on record. Seeking time for further action. Granted. To be listed on **23rd August, 2017**.
3. Before the rise of the Court, Respondent appeared before this Bench and mentioned that he got delayed in traffic. Presence of Learned Counsel Respondent No.14 is marked.
4. One of the Respondents Rev. Bishop Dr. P.L. Kamble is also present in person.
5. Since it has already been pronounced in the open Court, hence the matter shall remain adjourned to 23rd August, 2017 duly intimated to the Respondent now present ~~on~~ ^{was} the next date of hearing. The Respondent now present shall be heard on the legal question of joining of the Respondent as Petitioner in the CP 28 of 2016.
6. Adjourned to **23rd August, 2017**.

Date : 20.07.2017

Sd/-
M.K. SHRAWAT
Member (Judicial)